

**GOVERNMENT OF INDIA
MINISTRY OF SCIENCE AND TECHNOLOGY
DEPARTMENT OF SCIENCE AND TECHNOLOGY
LOK SABHA
UNSTARRED QUESTION No. 4470
TO BE ANSWERED ON 30.03.2022**

GUIDELINES FOR GEOSPATIAL SECTOR

4470. SHRI SUBBARAYAN K.:

Will the Minister of SCIENCE AND TECHNOLOGY विज्ञान और प्रौद्योगिकी मंत्री be pleased to state:

(a) whether the new guidelines have taken effect to completely deregulate the geospatial sector for Indians and if so, the details thereof; and

(b) the details of the measures being taken/proposed to be taken by the Government to assess its impact and identify the bottlenecks so that the full potential of the geospatial sector can be realized?

ANSWER

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE
MINISTRY OF SCIENCE AND TECHNOLOGY & EARTH SCIENCES
(DR. JITENDRA SINGH)**

विज्ञान और प्रौद्योगिकी तथा पृथ्वी विज्ञान मंत्रालय के राज्य मंत्री (स्वतंत्र प्रभार)
(डॉ. जितेंद्र सिंह)

(a) As per para 8(ii)(1) of the “Guidelines for acquiring and producing Geospatial Data and Geospatial Data Services including Maps” issued on 15th February,2021, there shall be no requirement of prior approval, security clearance, license or any other restrictions on the collection, generation, preparation, dissemination, storage, publication, updating and/or digitization of Geospatial Data and Maps within the territory of India. Individuals, companies, organisations, and Government agencies, shall be free to process the acquired Geospatial Data, build applications and develop solutions in relation to such data and use such data products, applications, solutions, etc. by way of selling, distributing, sharing, swapping, disseminating, publishing, deprecating and destructing. Self-certification will be used to convey adherence to these guidelines. Further, as per para 8 (v) of the Guidelines, Indian Entities, whether in Government or outside, will be free to acquire, collect, generate, prepare, disseminate,

store, share, publish, distribute, update, digitize and/or create Geospatial Data, including Maps, of any spatial accuracy within the territory of India including underwater within its territorial waters by using any Geospatial Technology, subject to regulations on attributes in the negative lists.

(b) The Department is contemplating a proposal to assess the impact of the Guidelines issued on 15th February, 2021. Further, in pursuance to para 8 iii (c) of the Guidelines, Department of Science & Technology has constituted a Geospatial Data Promotion and Development Committee (GDPDC) with representations from relevant Departments with the mandate which includes promotion of activities related to collection, generation, preparation, dissemination, storage, publication, updating and/or digitization of Geospatial Data.
